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मध्यप्रदेश राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 101]

भोपाल, शुक्रवार, दिनांक 17 मार्च 2023—फाल्गुन 26, शक 1944

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 17 मार्च 2023

क्र. 4776-80-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) विधेयक, 2023 (क्रमांक 4 सन् 2023) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH BILL
No. 4 of 2023

THE GWALIOR VYAPAR MELA PRADHIKARAN (SANSHODHAN) VIDHEYAK, 2023

A Bill further to amend the Gwalior Vyapar Mela Pradhikaran Adhiniyam, 1996

Be it enacted by the Madhya Pradesh Legislature in the seventy-fourth year of the Republic of India as follows :—

Short title.

1. This Act may be called the Gwalior Vyapar Mela Pradhikaran (Sanshodhan) Adhiniyam, 2023.

Amendment of section 12.

2. In Section 12 of the Gwalior Vyapar Mela Pradhikaran Adhiniyam, 1996 (No. 22 of 1996), for the words "shall be punishable on conviction with a fine which may extend to five thousand rupees and where the offence is continuing or recurring one with a further fine which may extend to rupees one hundred for every day after the date of first conviction during which the offender is proved to have persisted in such offence", the words "the Authority shall impose a fine which may extend to five thousand rupees, and where the act is continuing or recurring one, with a further fine may extend to one hundred rupees for each day from the date of the first act" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

In order to decriminalise the provision of offence, it is proposed to suitably amend Section 12 of the Gwalior Vyapar Mela Pradhikaran Adhiniyam, 1996 (No. 22 of 1996).

2. Hence this Bill.

Bhopal :
Dated the 1st March, 2023

OM PRAKASH SAKHLECHA
Member-in-Charge.